

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.205 – IA 701 of 2020  
Item No.206 – IA 702 of 2020  
Item No.207 – IA 703 of 2020  
Item No.208 – IA 704 of 2020  
Item No.209 – IA 705 of 2020  
Item No.210 – IA 706 of 2020  
In  
CP(IB) 342 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Punjab National Bank  
V/s  
Vijay Timber Industries Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 13/09/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Kiran Shah, FCA for the Liquidator  
For the Respondent : Mr. Sunil Bhavsar, Advocate for the Respondents/  
Suspended Management.  
Mr. Sumit Parikh, Advocate for the Liquidator.

**ORDER**

Ld. Counsel, Mr. Sumit Parikh appeared on behalf of the Liquidator and submitted that he has filed an application for amendment, which is yet to be listed for hearing.

Ld. FCA, Mr. Kiran Shah also appeared on behalf of the Liquidator.

The Liquidator is directed to remain present physically on the next date of hearing.

The Registry is directed to list the IA filed for amendment by the liquidator along with these IAs, i.e. IA 701 of 2020, IA 702 of 2020, IA 703 of 2020, IA 704 of 2020, IA 705 of 2020 and IA 706 of 2020 on 21.09.2023.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**